

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 396 of 2013

Thursday, this the 2nd day of May, 2013

CORAM:

Hon'ble Mr. Justice P.R. Raman, Judicial Member

Prasannakumar V.R., Sub Divisional Engineer (External),
 HR No. 198318211, Ambalamukku, Thiruvananthapuram-
 695 005, Residing at T.C.4/925 SCNRA 144, Kowdiar PO,
 Thiruvananthapuram – 695 003. **Applicant**

(By Advocate – Mr. Vishnu S. Chempazhanthiyil)

V e r s u s

1. The Chief General Manager, Bharat Sanchar Nigam Limited, Kerala Circle, Thiruvananthapuram-695 033.
2. The Assistant General Manager (HR), Office of the CGMT, BSNL, Door Sanchar Bhavan, PMG Junction, Thiruvananthapuram-695 033.
3. The Principal General Manager, Telecom District, BSNL Bhavan, Uppalam Road, Statue, Thiruvananthapuram-695 001.
4. The Chairman and Managing Director, Bharat Sanchar Nigam Limited, Corporate Office, Statesman House, New Delhi – 110 001. **Respondents**

(By Advocate – Mr. Thomas Mathew Nellimoottil)

This application having been heard on 02.05.2013, the Tribunal on the same day delivered the following:

O R D E R

The applicant is aggrieved by the order transferring him from Thiruvananthapuram to Kollam as evidenced by Annexure A1. He has among other contentions a case that his service rendered in Malappuram SSA from 10.6.2000 to 7.12.2001 is not considered for the purpose of calculating

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the total number of service as per the guidelines issued in this regard. He has also raised compassionate grounds vide Annexure A8 representation not to transfer him.

2. Mr. Thomas Mathew Nellimoottil, appearing for and on behalf of the respondents would submit that several other persons have also been transferred like the applicant and all of them have joined. The applicant's contention regarding the exclusion of the period is not correct and the period spent by him at Malappuram cannot be counted even as per rules.

3. Any way he has made a representation vide Annexure A8 urging some compassionate grounds as well. If so, the Chief General Manager i.e. respondent No.1 shall consider his representation Annexure A8 as expeditiously as possible at any rate within a period of six weeks. However, the impugned order cannot be stayed but the order of transfer may be treated as provisional in the case of the applicant subject to any orders that is passed on Annexure A8 as directed above. A copy of this order shall be produced by the applicant before the Chief General Manager, respondent No. 1 for information and compliance.

4. The Original Application is disposed of as above.


(JUSTICE P.R. RAMAN)
JUDICIAL MEMBER
VACATION BENCH

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